

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

Refresher Course for District & Additional Sessions Judges (On completion of 5 years)

SCHEDULE (GROUP - II)

(25.04.2022 to 30.04.2022)

DATE/ DAY	SESSION – I 10:15 am to 11:45 am		SESSION – II 12:00 noon to 1:30 pm		SESSION – III 2:15 pm to 3:45 pm		SESSION – IV 4:00 pm to 5:30 pm
25.04.2022 Monday	Inauguration of the Course Feedback from the participants and identification of issues and challenges faced by participants on Board (Contd.) By : Director & Officers, MPSJA	T E A	Inauguration of the Course Feedback from the participants and identification of issues and challenges faced by participants on Board By : Director & Officers, MPSJA	L U N C H	Key issues relating to – Arbitration & Conciliation Act, 1996 By : Shri Padmesh Shah, Addl. Director, MPSJA	T E A	Key issues relating to – Electronic Evidence By : Shri Yashpal Singh, II Civil Judge, Senior Division, Dewas
26.04.2022 Tuesday	Discussion on Criminal Revision (a) Revision in general (b) Interlocutory orders (c) Revision in specific cases (d) Procedure (e) Orders in revision By : Director, MPSJA	B R E A K	Discussion on Criminal Appeal (a) Appeal in general (b) Appeal against conviction and acquittal, (c) Power of appellate court (d) Judgment in appeal By : Director, MPSJA	B R E A K	Motor Accident Claim Cases: General – Overview of the statutory scheme under the Act and Rules – Detailed accident report By : Shri Padmesh Shah, Addl. Director, MPSJA & Shri Jayant Sharma, Faculty (Jr.), MPSJA	B R E A K	Motor Accident Claim Cases – Simple injuries and permanent disability – Death cases By : Shri Padmesh Shah, Addl. Director, MPSJA & Shri Jayant Sharma, Faculty (Jr.), MPSJA

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27.04.2022 Wednesday	Civil Appeal – Regular and Miscellaneous, <i>Locus standi</i> procedure and Valuation of appeal By : Shri Jayant Sharma, Faculty (Jr.), MPSJA	Civil Appeal – Additional evidence cross-appeal/cross objection, remand and power of appellate Court By : Shri Tajinder Singh, O.S.D., MPSJA	Key issue relating to - (i) MP Public Trusts Act, 1951 (ii) Municipal Corporations Act, 1956 (M.P.) and Municipalities Act, 1961 (M.P.) By : Shri Manish Sharma, O.S.D., MPSJA	Administrative Skills - (i) Inspection of Courts (ii) Roll as OIC of different Section (iii) Self appraisal report (iv) Official Correspondence Attributes of Judge - (i) Quality (Ethics); Do's and Don'ts (ii) Attitude ; Learning (iii) Skills ; Aptitude of law, Discipline of law, Time Management, Conduction of Court etc. (iv) Knowledge ; Substantive and procedural laws By : Director, MPSJA
28.04.2022 Thursday	Bail in general (Sections 438, 439, 439 (2) Cr.P.C.) – Special Acts Subsequent bail application and interim bail By : Director, MPSJA	Sessions Trial in general – (i) Vicarious/Joint liability u/S. 34/149 – Abetment u/s 109 – Criminal Conspiracy u/s 120-B IPC (ii) Various presumptions in Sessions trial By : Shri Tajinder Singh, O.S.D., MPSJA	Journey of Land Acquisition – From Notification to Award (Issues u/s 4, 9, 11, 18, 23 & 25 of Land Acquisition Act, 1894) (i) Issues u/s 28-A, 30, 51, 51-A of Land Acquisition Act, 1894 (ii) An overview of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 By : Shri Padmesh Shah, Addl. Director, MPSJA	• Judgment writing in general • Law of precedent By : Director, MPSJA

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29.04.2022 Friday	Marshalling and appreciation of evidence in general – (i) Circumstantial evidence (ii) Last seen theory (iii) Plea of <i>alibi</i> (iv) Dying Declaration (v) Sentencing policy and victim compensation (Contd.) By : Shri Tajinder Singh, O.S.D., MPSJA	Marshalling and appreciation of evidence in general – (i) Circumstantial evidence (ii) Last seen theory (iii) Plea of <i>alibi</i> (iv) Dying Declaration (v) Sentencing policy and victim compensation By : Shri Tajinder Singh, O.S.D., MPSJA	Key issues relating to – Hindu Marriage Act, 1955 and Maintenance By: Shri S.K. Jain (Sr.), Special Judge SC/ST (PA) Act, Jabalpur	Key issues relating to Protection of Children from Sexual Offences Act, 2012 (i) Determination of victim's age (ii) Presumption and trial procedure of offences (iii) Gender Sensitization By : Shri Gajendra Singh, Chairman, M.P. State Transport Appellate Tribunal, Gwalior
30.04.2022 Saturday	Procedure relating to Preliminary Enquiry & Departmental Enquiry – An overview Role of Enquiry Officer By: Shri S.K. Jain (Sr.), Special Judge SC/ST (PA) Act, Jabalpur	Discussion on emerging laws By : Smt. Saeeda Vinita, Faculty (Jr. II), MPSJA	Open Interactive Sessions By : Director & Officers, MPSJA	Valedictory session By : Director & Officers, MPSJA

- Note: (1) The Schedule is tentative and subject to change as per exigencies.
(2) It is advisable to observe instruction/directions regarding this training course issued by MPSJA from time to time.

DIRECTOR